

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

...

Original Application No.290/00008/2019
Misc. Application No.290/00008/2019

Jodhpur, this the 10th day of January, 2019

CORAM:

HON'BLE MRS. HINA P.SHAH, MEMBER (J)

Dilip Singh Tanwar s/o Shri Hanuman Singh Tanwar, aged about 61 years, B/c Rajput, resident of - Plot No. 19, Saharan Nagar, B Road, Jodhpur, Rajasthan. Rtd. as PET KV No.2 (AF), Jodhpur.

...Applicant

(By Advocate: Shri Himanshu Shrimali

Versus

1. Union of India through Secretary, Ministry of Human Resources Development, Department of School Education and Literacy, Govt. of India, Shastri Bhawan, New Delhi.
2. Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Sahid Jeet Singh Marg, New Delhi.
3. Joint Commissioner (Administration), Kendriya Vidyalaya Sangathan, Jaipur Region, Gandhi Path, Bajaj Nagar, Jaipur

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. At the outset, learned counsel for the applicant states that a similar matter already stands decided by the Principal Bench of this Tribunal at New Delhi vide order dated 14th

March, 2018 passed in OA No.1064/2018 with MA No.1190/2018, and he would be satisfied if the respondents are directed to decide the representation of the applicant in the light of the above judgment.

3. In view of the limited prayer made by the learned counsel for the applicant, without going into merits of the case, the OA is disposed off at admission stage with a direction to the respondents to decide representation of the applicant dated 16.10.2018 (Ann.A/2) and if the applicant's case is found to be similar to the aforementioned judgment, he may be given similar benefits as were granted to the applicants therein. The respondents shall decide the representation of the applicant within a period of three months from the date of receipt of a certified copy of this order.

MA, if any pending, is also disposed off.

(HINA P.SHAH)
Judicial Member

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